

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

OA APPLICATION NO. 102 OF 99

Applicant(s) *Ragvender Tiwari*

Respondent(s) *Wg 200*

Advocate for

Applicant(s) *Mr Vijay Mehta*

Advocate for

Respondent(s) *Mr. S. H. Vyas, for R1 to 3
Mr. Hemal Dave, for R-4
Mr. T. K. Singh, for R-5*

Notes of the Registry

Orders of the Tribunal

04/12/07

*Mr. Vijay Mehta, Counsel for applicant -
Mr. S. H. Vyas, Counsel for respondents no 1 to 3
Mr. Hemal Dave, Counsel for resdnt no. 4.
None for other resdnts.*

*Learned counsel for the applicant
foanlly concedes that the applicant
is not entitled to the relief claimed
as the marks obtained by the applicant
are lesser than respondent no. 4, Shri
Gautam Kumar Preeti, and the newly
impleaded respondents - No. 5 and 6,
namely Shri Rajendra A. Sharma and
Dr. Prakash Preeti.*

*As no relief can be granted
to the applicant, this OA is dismissed.*

*Since we had impleaded respondents
No. 5 and 6 as private parties and their
marks are higher than the applicant,
the department concerned shall look
into the discrepancy, if any.*

OA stands disposed of accordingly.

Gopal Singh
Adm. Member

(O. P. GARG)
Vice Chairman

*Part II and III destroyed
in my presence on 25.5.07
under the supervision of
section officer as per
order dated 13.13.07*

Section officer (Records)

*Placed
in
6/12*

*Prady
Sup
7/12*

*Raj
Vas
Wk*